

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/809/2015

DATE OF ORDER: 30.07.2019

CORAM

HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER

Om Prakash Rajput S/o Ram Bharose, Age 48 years, R/o 107, Marudhar Nagar, near DCM, Ajmer Road, Jaipur. The applicant is working on the post of Chief Loco Inspector in DRM Office, North Western Railway, Jaipur.

....Applicant

Mr. Pawan Sharma, proxy for
Mr. Ashok Bansal, counsel for applicant.

VERSUS

1. General Manager (Personnel), Headquarter North Western Railway, Jaipur.
2. Divisional Railway Manager (Personnel), North Western Railway, Jaipur.
3. Senior Divisional Personnel Officer, North Western Railway, Jaipur.

....Respondents

Mr. Y.K. Sharma, counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

At the very outset, learned counsel for the applicant submitted that the matter is squarely covered by an order dated 13.11.2018 passed by this Bench of the Tribunal in O.A. No. 235/2012 (Jagdish Kumar Bulchandani & Anr. vs. Union of India & Anr.). He further submitted that against the said order, the respondents/Union of India filed D.B. Civil Writ Petition No.

4330/2019 which has also been dismissed by the Hon'ble High Court of Rajasthan at Jaipur on 26.03.2019. The fact that the matter is squarely covered by the order dated 13.11.2018 passed in O.A. No. 235/2012 (supra) has not been disputed by learned counsel for the respondents.

2. In view of the above, the present Original Application is disposed of with a direction to respondents to consider and decide the applicant's representation dated 19.05.2010 (Annexure A/1) and pass a reasoned and speaking order in the light of order dated 13.11.2018 passed by this Tribunal in O.A. No. 235/2012 (supra), which has further been affirmed by the Hon'ble High Court of Rajasthan at Jaipur vide order dated 26.03.2019 passed in D.B. Civil Writ Petition No. 4330/2019. Before taking any decision in the matter, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

3. Ordered accordingly. No order as to costs.

(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER

(SURESH KUMAR MONGA)
JUDICIAL MEMBER